GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF FERTILIZERS

RAJYA SABHA

UNSTARRED QUESTION NO. 188 TO BE ANSWERED ON: 02.12.2025

UNAUTHORIZED TAGGING OF NON-SUBSIDISED PRODUCTS WITH SUBSIDISED FERTILIZER

188: SHRI MOHAMMED NADIMUL HAQUE:

Will the **Minister of CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) the number of complaints received in the last three years regarding unauthorised tagging or bundling of non-subsidised products such as bio-stimulants, nano-fertilizers or pesticides with subsidised fertilizers like urea, DAP or NPK;
- (b) the number of companies or retailers against whom enforcement action has been taken under the Essential Commodities Act, 1955, or the Fertiliser Control Order, 1985; and
- (c) whether any third-party audit, market inspection or State-wise review has been conducted to assess the scale of such malpractice and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(SMT. ANUPRIYA PATEL)

(a) to (c) Fertilizers are declared as an essential commodity under the Essential Commodities Act, 1955 and notified under Fertilizer Control Order, 1985. State Governments are empowered to take action against persons involved in black-marketing/ overpricing, as per provisions of EC Act. Any complaints received at Department of Fertilizers level regarding black marketing/overpricing of fertilizers is sent to concerned State Government to take appropriate action under Essential Commodities Act, 1955 and Fertilizer Control Order, 1985. The complaints received in DoF regarding tagging/bundling through CPGRAMS portal, which is an online platform for grievance redressal, in last 3 years i.e. in FY 2022-23, 2023-24 and 2024-25 are 16, 12 and 14 respectively. These complaints were sent to concerned State governments for necessary action as per FCO-1985.

Further, tagging/bundling of other products with fertilizers is not encouraged by Department of Fertilizers. Accordingly, suitable directions are issued to fertilizer companies directing them not to indulge in such practices. Further, State Governments are also advised to take strict action as per extant rules to prevent tagging.
